

29.10.2026

Financial Express All Ahmedabad Edition - Gujarati Language

Financial Express All India Edition - English Language.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SURYA BAKERY AND CONFECTIONERY PRIVATE LIMITED ENGAGED IN THE FOOD PRODUCTS AT VADODARA, GUJARAT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN	Surya Bakery and Confectionery Private Limited Pan No.: AALCS3733N CIN No.: U15410GJ2007PTC001227
2	Address of the registered office	24-312, GHB Colony, 077 Padra Police Lines, Akota, Vadodara - 390020, Gujarat
3	URL of website	NA
4	Details of place where majority of fixed assets are located	Vadodara, Gujarat
5	Installed capacity of main products/ services	Not Applicable
6	Quantity and value of main products/ services sold in last financial year	NIL
7	Number of employees/workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing- cirp.sbcl@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing- cirp.sbcl@gmail.com
10	Last date for receipt of expression of interest	13.11.2026
11	Date of issue of provisional list of prospective resolution applicants	23.11.2026
12	Last date for submission of objections to provisional list	28.11.2026
13	Date of issue of final list of prospective resolution applicants	08.12.2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13.12.2026
15	Last date for submission of resolution plans	12.01.2027
16	Process email id to submit Expression of Interest	cirp.sbcl@gmail.com
17	Details of the corporate debtor's Registration status as MSME.	GJ24C0020989 (UAM Number)

Sd/- Chirag Rajendrakumar Shah
Deemed Resolution Professional in the matter of Surya
Bakery and Confectionery Private Limited
IBBI/PA-001/IP-P01169/2018-19/11837

AFA Valid Upto: 31st December, 2026

Date: 29.10.2026
Place: Ahmedabad

208, Ratnaraj Spring, Beside Navnirman Co. Op. Bank,
Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009

Chirag R. Shah





PRUDENT ARC LIMITED

રજી અને કોર્પોરેટ ઓફીસ: ૬૧૧, કી મોલ, પ્લોટ નં. એ-૧, નેતાજી સુભાષ પ્લેસ, વિમનપુરા, નવી દિલ્હી-૧૧૦૦૩૪, ટેલી: +૯૧-૧૧-૧૫૩૨૦૦૦૦ ઈમેલ અધિકારી: info@prudentarc.com CIN NO.U74900DL2011PLC225445

સિક્યોરીટી ઇન્વેસ્ટમેન્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમ ૮(૬) ની જોગવાઈઓ સાથે વંચાતા સિક્યોરીટીદારશ્રેણ અને રીસ્કન્ડરૂકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ હેઠળ રચાવર મિલકતોના વેચાણ માટે ઇ-દરાજી વેચાણ નોટીસ

આ ફાયનાન્સિયલ એક્ટપ્રેસ (એન્ફોર્સમેન્ટ)ફાયનાન્સિયલ એક્ટપ્રેસ ગુજરાતી માં ૦૮.૧૦.૨૦૨૬ના રોજ પ્રસિદ્ધ કરાવેલ (૧) એમ.કે. ફેરબન ટવન (દેવાદાર), (૨) એમ.કે ફેરબન ટવન પ્રાઇવેટ લીમીટેડ (સહ-દેવાદાર), (૩) મનિષ પાટનાયકના મિલનાણી (સહ-દેવાદાર), (૪) રીયા મનિષકુમાર મિલનાણી (સહ-દેવાદાર)ના સંદર્ભમાં સ્થાવર મિલકતોની ઇ-દરાજીના સંદર્ભમાં સિક્યોરીટી ઇન્વેસ્ટમેન્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમ ૮(૬)ની જોગવાઈઓ સાથે વંચાતા સિક્યોરીટીદારશ્રેણ અને રીસ્કન્ડરૂકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ હેઠળ રચાવેલ નોટીસ તારીખ ૦૧.૧૦.૨૦૨૬ના સંદર્ભમાં છે. આથી જાણ કરવામાં આવે છે કે નીચેની મિલકતોની (સહ-દેવાદાર) રોજ નિયત કરાવેલ ઇ-દરાજી ટેકનીકલ કારણસર રદ કરવામાં આવે છે.

મિલકતની વિગત

બ્લોક એ, ઓફીસ નં. ૧૯ થી ૩૦, બીજો માળ, (સ્ટીમ મુજબ ઓફીસ નં. ૨૧૯ થી ૨૩૦) ક્ષેત્રફળ ૪૫૫.૭૭ ચો.મી., બિલ્ડ અપ અને ૩૮૫ ચો.મી. કાર્પેટ એરિયા તેમજ ક્ષેત્રફળ ૩૪૩.૧૫ ચો.મી. એટીઆ બિગ્ગનેસ ગ્રેન તરીકે જાણીતી જમીનમાં જમીનનો ન વહેંચાયેલ હિસ્સો ધરાવતી સર્વે નં. ૫૨૫/૫૧ પેડી, ૫૨૦, ૫૨૩, ૫૬૦ અને ૫૬૪, ફાઇનલ પ્લોટનં. ૧૦, હિસ્સા નં. ૨, ક્ષેત્રફળ ૯૮૩૧ ચો.મી. પસેનવન્ટ લોટા હોલ્ડ જમીન પાટ ક્ષેત્રફળ ૪૫૩૧ ચો.મી. એમર્સિયસ હેનુસરની અને ક્ષેત્રફળ ૫૭૦૦ ચો.મી. ઇન્વેસ્ટીમેન્ટ ઇન્ફ્રાસ્ટ્રક્ચરી ટાઉન પ્લાનિંગ સ્કીમનં. ૩૦ની બિન ખેતીલાયક જમીન પટની, ગામ અસારવાર, તાલુકો અસારવાર, રજીસ્ટ્રેશન ક્રીડીટક્ર ઝામદાવાદ અને સગ ડિસ્ટ્રીક્ટ અમદાવાદ-૬ (નવોડા), ગુજરાત રાજ્ય ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. (મિલકતના માલિક: શ્રી મનિષ પાટનાયક મિલનાણી)

તારીખ: ૨૮.૧૦.૨૦૨૬
સ્થળ: ગુજરાત

સહી/- અધિકૃત અધિકારી
મુકેન્દ એચારસી લીમીટેડ
મુકેન્દ દુરેલ ૧૩૯/૨૬ ના દસ્તી



રેપ્કો હોમ ફાયનાન્સ લીમીટેડ

અમદાવાદ શાખા : કી.નં. એસ.એફ/૦૧, શ્રી વર્ધાનન કોમ્પ્લેક્સ, ચણ બેંક સામે, રેફેન ડ્રોપ બિલ્ડિંગ પાસે, સી.જી. રોડ, અમદાવાદ-૩૮૦૦૦૯

ઇ-દરાજી વેચાણ નોટીસ

રેપ્કો હોમ ફાયનાન્સ લીમીટેડને ગીતો કરાવેલ સ્થાવર મિલકતોની વેચાણ. સિક્યોરીટીદારશ્રેણ અને રીસ્કન્ડરૂકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ હેઠળ.

જણાવનું છે: દેવાદાર : શ્રી પટેલ પુલકદિનકુમાર બાલુભાઈ, જે શ્રી બાલુભાઈ રામભાઈ પટેલ અને સહ-દેવાદાર : શ્રીમતી પદ્મલ રમણા પુલકિત, જે શ્રી પટેલ પુલકદિનકુમાર બાલુભાઈના પત્નીએ નીચે બીંચુલમાં વિગતવાર જણાવેલ સ્થાવર મિલકતના ગીતો સામે રેપ્કો હોમ ફાયનાન્સ લીમીટેડ, અમદાવાદ શાખા પાસેથી નાણાં ઉધાર લીધા છે. ફાઇનલે તારીખ ૧૧.૦૭.૨૦૨૫ ના રોજ સર્વેશી પેકેજ, ૨૦૦૨ ની કલમ ૧૩(૨) હેઠળ માંગણા નોટીસ કરીને તેઓને નોટીસમાં જણાવેલ લોન કસોટીનં. નં. ૧૭૨૧૮૦૦૦૦૧૦૨૯ ની રકમ રૂ. ૧૫,૮૫૦,૩૬૮/- ૦૬.૧૦.૨૦૨૫ મુજબથી ચકાસ લવાઈ અને કોસ્ટ અર્થમાં આ નોટીસ પ્રમાણની તારીખથી ૬૦ દિવસોના અંદર ચકુલવા જણાવું હતું.

જણાવનું છે: દેવાદારો, સહ-દેવાદારો અને જમીનદારો, આ માંગણા નોટીસમાં જણાવેલ બાકી રકમ કંપનીને પરત ચુકવવામાં નિષ્ફળ ગયા હોવાથી કંપનીએ એક્ટની કલમ ૧૩(૨) હેઠળ ૧૧.૧૦.૨૦૨૫ ના રોજ નીચેના કલમમાં વિગતવાર જણાવેલ સિક્કોર્ડ એક્ટને કંબોને કબ્જે લઈ લીધો છે.

દેવાદાર, સહ-દેવાદાર અને જમીનદારપુરુષોથી બાકી રકમ ચકુલવામાં નિષ્ફળ ગયા હોવાથી સિક્કોર્ડ લેવાદાર, રેપ્કો હોમ ફાયનાન્સ લીમીટેડે કંપનીના બાકી રકમના કુલકાર માટે સિક્કોરીટી ઇન્વેસ્ટમેન્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમો ૮ અને ૯ સાથે વંચાતી એક્ટની કલમ ૧૩(૨) હેઠળ “જ્યાં છે”, “જે છે” અને “જેમ છે” ની રકમને અહીં નીચે જણાવેલ સિક્કોર્ડ મિલકતનું વેચાણ કરવાનો નિર્ણય કર્યો છે. દેવાદારની લોન એક્ટપ્રેનં. ૦૦૬૮૮૦૦૦૦૧૦૨૯ ની રૂ. ૧૬,૨૩,૦૮૨/- ૨૨.૧૦.૨૦૨૬ મુજબની તારીખ ૧૧.૧૦.૨૦૨૬

ઇ-દરાજીની તારીખ અને સમય: ૦૮.૧૦.૨૦૨૬, સમય: સવારે ૧૦.૦૦ થી ૧૧.૦૦ બપોરે ૧૦.૦૦ (૫ મિનિટના અગતીયોટીકા અને એકસેકન્ડન અરીલ)

ઇ-ટેન્ડરો પદ્ધતિ જમા કરાવવાની છેલ્લી તારીખ અને સમય: ૦૮.૧૨.૨૦૨૬ અને રોજ સાંજે ૪.૦૦ વાગ્યા સુધી

મિલકતની વિગત : મુકામ-અમદાવાદ, ફ્લેટ નં. ૬/૪૦૨, બીજો માળ, ક્ષેત્રફળ આજારે બાંધકામ ૫૮.૫૩ ચો.મી. સાથે તેમજ બાંધકામ, “ચણ ફ્લોર” તરીકે જાણીતી પ્લોટ અને એ કોમ્પ્લેક્સટરાઇઝડ સર્વે નં. ૩૭૦૧/૧, ટીપી નં. ૧૧૦, એફ.પી. નં. ૧૦૧/૫, રીસેલેશન, નાલુકો સિટી, રજીસ્ટ્રેશન પદ્ધતિ નામે વિત્રો અને વિત્રો-અમદાવાદ-૧૨ (નિહોડ) ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ફ્લેટની ચલુસીમા : પૂર્વ : માણુડ જગ્યા, પશ્ચિમ : પટેલો અને ફ્લેટ નં. ૬/૪૦૨, ઉત્તર : અંદરનો રોડ, દક્ષિણ : ફ્લેટ નં. ૬/૪૦૨

રીઝર્વ ફંડિત : ₹ 34,02,000/- ઇમેઇલ (કેપ્સલ ફિનાન્સિયલ ૧૦.૬%) **₹ 20,000/-**

ફ-દરાજીની પ્રક્રિયા માટે, મેસર્સ સીપ ઇન્ફિન્સિયા પા.લી. શ્રી ભાગ્યશંકર - ૭૪૨૮૨૫૨૭૨૦૦ નો સંપર્ક કરવો. સિક્કોરીટી નિર્દિશાઓ માટે ઇમ્પ્રુફ બીડરો બાબતે ૬૬, રેપ્કો હોમ ફાયનાન્સ લીમીટેડ, અમદાવાદ શાખાનો તમામ કામચલાણ દિવસોએ સવારે ૧૦.૦૦ થી સાંજે ૫.૦૦ વાગ્યા સુધી સર્વિસ છે. સર્વિસ નં. ફોન: ૦૭૯-૨૬૬૧૬૯૨૭, ૯૫૧૨૬૯૦૩૩૪.

અધિકૃત અધિકારી, રેપ્કો હોમ ફાયનાન્સ લીમીટેડ
તારીખ : ૨૨.૧૦.૨૦૨૬



ઓમકારા એસેટ્સ રીસ્કન્ડરૂકશનપ્રાઇવેટ લીમીટેડ

રજીસ્ટર્ડ ઓફીસ : નં. ૯, એમ.પી. નગર, નવી મેલે, સેન્ડ્રા નગર એસોસિએશન, નિહાર ૬૪૧૬૦૦
કોર્પોરેટ ઓફીસ : સીએલસીસી, ૪૩૦મો માળ, એસ.પી. સી. હેડક્વર્ટર્સ બ્લોક, આર.જી. ગડકરી સેક, દાદરા એસ.પી. નગર-૪૦૦૦૦૨, ડેલી નં. ૧૦૨૪-૬૬૮૨૪૫૫૫

સિક્કોરીટીદારશ્રેણ અને રીસ્કન્ડરૂકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્કોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ની કલમ ૧૩ (૧૩) સાથે વંચાતી કલમ ૧૩(૨) હેઠળ દેવાદારોને નોટીસ

સ્પીડ પોસ્ટ/રજીસ્ટર્ડ એકી ટેમ્પલેટ/સી/ઈમેઇલ મારફત પુર્વગ્રહિત વગર

પ્રતિ,

શ્રી ઇવેન્કુમાર જે પટેલ (દેવાદાર)

રેસી-૯૬૭/૧, રૂમ નં. ૨, જોએજીટી, અમરાઈવાડી, વૈભવનગર પાછળ, અમદાવાદ-૩૮૨૪૧૬.

શ્રીમતી રીયા જે પટેલ (સહ-દેવાદાર/જમીનદાર)

રેસી-૯૬૭/૧, રૂમ નં. ૨, જોએજીટી, અમરાઈવાડી, વૈભવનગર પાછળ, અમદાવાદ-૩૮૨૪૧૬.

શ્રી ઇવેન્કુમાર જે પટેલ (દેવાદાર), અહીં વાપઃ

એન્-જીએ, દેવાશય સીટી, દેવાશય ફર્મ, એસ.પી. સેંગ રોડ, રામોલ, અમદાવાદ-૩૮૨૪૦૫.

શ્રીમતી રીયા જે પટેલ (સહ-દેવાદાર/જમીનદાર) અહીં વાપઃ

એન્-જીએ, દેવાશય સીટી, દેવાશય ફર્મ, એસ.પી. સેંગ રોડ, રામોલ, અમદાવાદ-૩૮૨૪૦૫.

શ્રીમતી/શ્રીમતી

વિષય: સિક્કોરીટીદારશ્રેણ અને રીસ્કન્ડરૂકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્કોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ (અહીં પછી એક્ટ તરીકે દર્શાવેલ છે)ની કલમ ૧૩(૩) સાથે વંચાતી કલમ ૧૩(૨) હેઠળ નોટીસ

૧. સર્ટફીકેટ ઓફીસ નં. ૧૩(૨) હેઠળ આ માંગણા નોટીસ ઓમકારા એસેટ્સ રીસ્કન્ડરૂકશન પ્રાઇવેટ લીમીટેડ, ઓમકારા પીએસ ૩૩/૨૦૨૦-૨૧ ટૂરના દરૂટી તરીકે તેની શ્રમતામાં કાર્યરત, આગળ વાગતા ગરબ-રજીસ્ટ્રેશન રજીસ્ટર્ડ એસાઈનમેન્ટ એસોસિએટ તારીખ ૩૦.૦૩.૨૦૨૧ દ્વારા એક્ટવેનિયુઝ હાઉસિંગ ફાયનાન્સ લીમીટેડના એસાઈનર્સ દ્વારા જતી કરાઈ છે. તત્ અનુસાર, ઓમકારા એસેટ રીસ્કન્ડરૂકશન પ્રાઇવેટ લીમીટેડ (ઓમકારા એચઆરસી) બાકી રકમની વ્યુલત કરવા અને સિક્કોરીટીને રંડામ લેવા હઠદાર છે.

૨. તમે દર્શાવેલો છેલ્લો લોન એક્ટપ્રેનં. નં. LAHMST700000133341 દ્વારા રૂ. ૮.૫૧,૦૦૦/- (રૂપિયા આઠ લાખ પંદર હજાર પૂરા) માટે એક્ટવેનિયુઝ હાઉસિંગ ફાયનાન્સ લીમીટેડ પાસેથી વિગતવાર સર્વે લોન સવાલત મળાવી હતી અને એક્ટવેનિયુઝ હાઉસિંગ ફાયનાન્સ લીમીટેડની તરફેણમાં લોન એસોસિએટ અને અન્ય સંબંધિત દસ્તાવેજો કર્યાં હતાં.

૩. તમે લોન એસોસિએટ અને અન્ય દસ્તાવેજોમાં જણાવેલ તત્તો અને નિયમો મુજબ જણાવેલ દિત સાથે એક્ટલ વેનિયુઝ હાઉસિંગ ફાયનાન્સ લીમીટેડે ફ્યુનાર તમને અપાવેલ લોનની પરત ચુકવવાનો સિક્કોર્ડ કરવા માટે એસેટી (બીચુલ) નં.૧૦ સિક્કોરીટી પાસ પુરી પાડી હતી અને એક્ટલ વેનિયુઝ હાઉસિંગ ફાયનાન્સ લીમીટેડે (દેવે ઓમકારા એસાઈનર્સ સોમપાલ) સાથે મિલકતના અગ્રણ દાખલ ડીડના જમા રૂ. ૮.૫૧,૦૦૦/- દ્વારા ગીતે સર્વશો હતો જે નીચે જણાવેલ નિકુલ્યુમાં વિગતવાર જણાવેલ છે.

૪. કીડી સવાલતો મિલકતના માટે અને તેના સિક્કોરીટી દિત સર્વશ માટે કરાવેલ નાણાકીય સહાયો અને દસ્તાવેજોની વિગતો:

ક્રમ નં.	દસ્તાવેજનું નામ	દસ્તાવેજની તારીખ
૧	લોન એક્ટવિલકન	૧૯.૧૧.૨૦૧૫
૨	મંજૂરી પત્ર	૨૮.૦૧.૨૦૧૬
૩	વિશ્વાસી કરાર	૨૮.૦૧.૨૦૧૬

૫. તમામ દ્વારા કરાવેલ ચકુલોને પગલે, તમામ લોન એક્ટવિલકન પાસેથી રીઝર્વ નં.૬૧ દ્વારા જતી કરાવેલ નિર્જેશો અને માગદંડાઓ અનુસાર ૩૦.૦૬.૨૦૧૮ ના રોજ નીવ પરડોમિંગ એક્ટ (એનપીએ) તરીકે વર્ગીકૃત કરાયા છે.

૬. ઉપરોક્ત દસ્તાવેજોનું અન્યથા ઓમકારા એસેટ રીસ્કન્ડરૂકશન પ્રાઇવેટ લીમીટેડ, ઓમકારા પીએસ૩૩/૨૦૨૦-૨૧ ટૂરના દરૂટી તરીકે તેની શ્રમતામાં કાર્યરત, એસાઈનરના પેંગડામાં પગ મુક્યો છે અને નાણાકીય અને સિક્કોરીટી દસ્તાવેજો તેમજ જમીનની ફો એસાઈનર દ્વારા અપાે નાણાકીય સહાય મેળવવા માટે કરાવેલ સિક્કોરીટી દસ્તાવેજો હેઠળ તમામ બાકી રકમની વ્યુલત કરવા અને તમામ હકો, રાતા અને ફાઇનાલો રંડામ લેવા હઠદાર બને છે.

૭. તમે જાણો છો કે, તમે જણાવેલ લોનની પરત ચુકવણી કરવામાં કસુર કરી અને એવાંવારની માંગણીઓ અને માંગણાને અગતીયો રત્તો અહીં નીચે દર્શાવેલ બાકી રકમ અને વધારાના ચાલુ બાકી ચુકવણી કરવામાં અગવાળના કરેલ છે. ૧૯.૧૦.૨૦૨૬ મુજબ તમામ લોન એક્ટવિનં.માં બાકી રકમ/ચુકવણીની વિગતો તેમજ કરવાના રહે ચકત વ્યાજ નીચે મુજબ છે:

કુલ બાકી રકમની વિગતો	
મુલતબી રકમ ૨૮.૦૨.૨૦૨૧ મુજબ	૩,૩૫,૦૦૦/-
પેયલ વ્યાજ રજ ટકા	૩૩,૦૦૪/-
વ્યાજ ૬.૬૨ ટકા	૩,૬૬,૪૬૭/-
સાર્વજન કસેલ ખર્ચ	૨૦,૦૦૦/-
કુલ બાકી રકમ અને ૧૪.૦૭.૨૦૨૬ મુજબ બાકી	૭,૫૪,૭૭૧/-

૮. અને આથી તમોને સિક્કોરીટીદારશ્રેણ અને રીસ્કન્ડરૂકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ એક્ટ સિક્કોરીટી ઇન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ (એક્ટ)ની કલમ ૧૩(૧) કલમ (૨) હેઠળ નોટીસ આપીને તમને ઓમકારા એસેટ્સ રીસ્કન્ડરૂકશન પ્રાઇવેટ લીમીટેડ (એસોસિએટિયોન) પાસે તમારી પુરુષોથી રકમ, કુલ રૂ. ૭,૫૪,૭૭૧/- (રૂપિયા સાત લાખ સોપન હજાર સાતસો ત્રીસેવર પુરુ) વતા ચુકવણી અને કુલકારની તારીખ સુધી તમામ ચકાસ તમને ખર્ચ, આ નોટીસની તારીખથી ૬૦ (સાડેઠ) દિવસની અંદર ચુકવવા જણાવેલો છોએ. અને વધુમાં તમને સલાહ આપીએ છીએ કે જે તમે રૂ. ૭,૫૪,૭૭૧/- (રૂપિયા સાત લાખ સોપન હજાર સાતસો ઈકોસેટ રૂ.૧૫.૨૦૨૬ મુજબ તેમજ ચુકવવાના કુલકાર સુધી વ્યાજ આપી તારીખની તારીખથી ૬૦ (સાડેઠ) દિવસની અંદર ચુકવવામાં નિષ્ફળ ગયો તો, અને અન્ય પ્રકારનો રકમ સાથે સિક્કોર્ડ મિલકતનો કબજો લેવા અને તેનું વેચાણ કરવા સહીત એક્ટની કલમ ૧૩(૧) કલમ (૨) હેઠળ અનેવા પ્રા કોપીયા અચાવ તમામ હકો અને સલામતી ઉપયોગ કરવા હઠદાર બનીવું.

૧૦. અને એક્ટની કલમ ૧૩ની પેટા કલમ (૧૩) પાસે તમાજ ધ્યાન દોરીએ છીએ જે મુજબ તમને ઓમકારા એચઆરસીની આગેતરીકે રીપેલ મંજૂરી લીધા વગર, મિલકતના બીંચુલમાં સંદર્ભિત મિલકતોમાંથી કોપીયાને વેચાણ, ભેડો અથવા અન્ય રીતે ટ્રાન્ઝેર કરવા પામીનિહિત છે. વધુમાં સલાહ આપવામાં આવે છે કે એક્ટ ની કલમ ૧૩ (૧)માં જણાવેલ ઉપરોક્ત જોગવાઈઓની અંતર અંતરની કલમ ૩૩ સાથે વંચાતી કલમ ૨૮ હેઠળ સમજાવવા મુજો છે.

૧૧. જોના લેવી કે આ માંગણા નોટીસ સિક્કોર્ડ લેવાદારના તમામ દ્વારા અમારી બાકી રકમનોતમા સંદર્ભમાં વધુ માંગણા કરવામાં અને સમજાવવાનાર વાગુ કોપીયા અન્ય કામદારઓની જોગવાઈઓ હેલ્લ ચોગ્ય અને જરૂરી લાગતી કોપીયા અન્ય કાનુની પ્રક્રિયા/કોપીયા ફાઇ કરવાના મર્યાદા વગરના અમસર હકો સહીત કોપીયા હકો અથવા ઉપાયો કરીને પુર્વગ્રહિત વગર જતી કરાવેલ છે.

સીડુચલ એ મિલકતની વિગત

દેવાદાર મિલકતની વિગતો

મિલકત નં. એ/૪૦૨, દેવાશય પ્લોટ, દેવાશય ફર્મ, એસ.પી. સેંગ રોડ, રામોલ, અમદાવાદ, ગુજરાત-૩૮૨૪૦૫ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા.

તમામે વિશ્વાસુ, ઓમકારા એસેટ્સ રીસ્કન્ડરૂકશન પ્રાઇવેટ લીમીટેડ વતી (ઓમકારા પીએસ ૩૩/૨૦૨૦-૨૧ ટૂરના દરૂટી તરીકે તેની શ્રમતામાં કાર્યરત) અધિકૃત અધિકારી



ભારતીય સ્ટેટ બેંક

આર્નલદનગર શાખા, જી/૨, જી/૩, આઈન્ડ ફ્લોર પુષ્પક લેક્સના બિલ્ડિંગ, ૧૦૦ ફ્લેટ રોડ, આર્નલદનગર રોડ, રોડેલાઈટ, અમદાવાદ - ૩૮૦૦૫૫

દેવાદારને અંતિમ નોટીસ - Annexure- PL-58

તારીખ : ૦૮/૧૦/૨૦૨૬

પ્રતિ,

સચ ગુરૂ માલાણી

બે/૫૩, ઓર્બિડ પાર્ક સોસાયટી, કલ્યાણી ક્લબ સામે, અંજની ટાવર પાસે રામદેવનગર, રોડેલાઈટ અમદાવાદ-૩૮૦૦૧૫

Letter No: GL/05097/2026-27/004

મેડમ / મિય સર,

ગોલ્ડ લોન રૂ. ૧૦,૭૦,૦૦૦/- માટે રીસેલેશન પાટ નં. ૪૨૮૪૪૬૨૦૦૨૮ ખાતામાં સતત અભિયમિતતા

તમારા ડિમાન્ડ લોન ખાતાને નિયમિત કરવા માટે તમને વિનંતી કરતો અમારો પત્ર ક્રમાંક **જુઓલ/૦૫૦૯/૨૦૨૬-૨૭/૦૦૨, તારીખ ૦૮/૧૦/૨૦૨૬** ના સંદર્ભમાં, અમને જણાવ્યું છે કે વ્યાજ અને મુદ્દલની ચુકવણી ઘણા મહિનાઓથી બાકી છે, જેની કુલ રકમ રૂ. **૧૨,૧૮,૦૦૦/-** થાય છે. તમને વિનંતી કરવામાં આવે છે કે આ પત્ર મળ્યાના એક મહિનાના અંદર લોન ખાતું બંધ કરી દેવું. અને આ દ્વારા તોડિસ આપેલો છીએ કે બે એક મહિનાના અંદર લોન ખાતું બંધ કરવામાં નહીં આવે, તો લોન સામે સલામતી તરીકે રાખવામાં આવનાર ઘણી જાહેર હરાજી હાથે જતી દેવામાં આવશે. આ પ્રક્રિયામાં બે એક મહિનાના ઘટ સર્જાઈ, તો તે માટે તમે તમારી ‘ખોમિસરી નોટ’ હેઠળ જવાબદાર રહેશો.

સોનાના દાગીનાની જાહેર હરાજી માટેની પ્રસ્તાવિત તારીખ અને સ્થળ નીચે મુજબ છે:

તારીખ: ૦૯/૧/૧૬ સ્થળ: સ્ટેટ બેંક ઓફ ઇન્ડિયા, આર્નલદનગર શાખા, જી/૨, જી/૩, આઈન્ડ ફ્લોર પુષ્પક લેક્સના બિલ્ડિંગ, ૧૦૦ ફ્લેટ રોડ, આર્નલદનગર રોડ, રોડેલાઈટ, અમદાવાદ - ૩૮૦ ૦૫૫

નોંધ : વિમાની સ્થિતિમાં આ નોટીસનું અધિકૃત અનુવાદ માત્ર ગણવામાં આવશે

અધિકૃત અધિકારી ભારતીય સ્ટેટ બેંક

તારીખ : ૦૮/૧૦/૨૦૨૬



ASHIKA GLOBAL SECURITIES LIMITED
(formerly, Ashika Credit Capital Limited)
CIN: L67120WB1994PLC062159
Regd Office: Trinity, 7th Floor, 226/1, A/C Bose Road, Kolkata-700020, Phone: +91 33 40102500
Email: secretarial@ashikagroup.com, Website: www.ashikagroup.com

NOTICE

UPON CHANGE IN NAME OF THE COMPANY- RECEIPT OF FRESH CERTIFICATE OF REGISTRATION (CoR) FROM THE RESERVE BANK OF INDIA (RBI)

In continuation to our notice dated June 29, 2026 and July 23, 2026, this is to inform all stakeholders including shareholders, customers, lenders, business associates and suppliers and all the Regulatory bodies and the general public that **Ashika Credit Capital Limited** (CIN: L67120WB1994PLC062159) has changed its name to **Ashika Global Securities Limited** (CIN: L67120WB1994PLC062159) pursuant to the Fresh Certificate of Registration issued by the Ministry of Corporate Affairs (Registrar of Companies, Kolkata) on **June 23, 2026**, approvals received from BSE Limited ("BSE") and the National Stock Exchange of India Limited ("NSE") on **July 21, 2026** and accordingly the Company has received the Fresh Certificate of Registration issued by the Reserve Bank of India bearing No. 05.2892 on October 27, 2026.

Except for the change in name, there is no change in the legal status, ownership, management, business operations, rights or obligations of the Company. All existing agreements and arrangements executed under the former name shall continue to be valid and enforceable under the new name.

We request to kindly take note of the above changes.

Dated : 28.10.2026
Place : Kolkata

For, Ashika Global Securities Limited
(formerly, Ashika Credit Capital Limited)

Sd/-
Anju Mundhra
Company Secretary & Chief Compliance Officer
F6886



યાર્ન સિન્ડિકેટ લીમીટેડ

રજીસ્ટર્ડ ઓફીસ અને કોર્પોરેટ ઓફીસ: ૧૮/૮૨, સુપ્રીયાર પ્લાઝા, સુપ્રીયારબાઈ ચર્ચ સામે, નાગેલ, અમદાવાદ, રજીસ્ટર્ડ, ૪૩૦મો માળ, એસ.પી. સી. હેડક્વર્ટર્સ બ્લોક, આર.જી. ગડકરી સેક, દાદરા એસ.પી. નગર-૪૦૦૦૦૨, ડેલી નં. ૧૦૨૪-૬૬૮૨૪૫૫

એમ્બેલ: ysf@arnsyn syndicate.in સર્વિસ નં. +૯૧ ૭૯૬૨૮ ૬૮૨૫૧

રેકોર્ડ ટાઇપ એક્ટેલ કે ચુકવવા, ૧૫ મે, ૨૦૨૬ ના રોજ અંતિમ: ભરપાઈ થયેલ ઈન્વિડટી તરીકે ધરાવતા હોલ્ડરોએ અને અંતિમ સીમાબદ્ધ-સહ- જમીનની ચુકવણી માટે પ્રથમ અને અંતિમ સીમાબદ્ધ -સહ- જમીની ચુકવણીની નોટીસ

ચુકવણીની રજીસ્ટ્રેશનની તારીખ: સોમવાર, ૦૨ નવેમ્બર, ૨૦૨૬ ચુકવણીની છેલ્લી તારીખ: સોમવાર, ૧૬ નવેમ્બર, ૨૦૨૬

પ્રધાન ચુકવણીદારો, વિષય:લેટર ઓફ ઓફર તારીખ ૧૪ જાન્યુઆરી, ૨૦૨૪ (લેટર ઓફ ઓફર) (દરજી) અન્યથા, સર્ટફિકેટ બેન્કીસ્ટ નામ સી-ક્રીડેટ લીમીટેડ (કંપની) દ્વારા ખર્ચે કરાવેલ સંસ્થા: ભરપાઈ થયેલ ઈન્વિડટી શેર દીડ રૂ. ૧૩.૫૦ (રૂ.૫૦ મુળ ફંડિત અને રૂ. ૮.૫૦ પ્રીમિયમ) દ્વારા અને અંતિમ કોલ નોની ચુકવણી માટે પ્રથમ અને અંતિમ સીમાબદ્ધ -સહ- જમીની ચુકવણીની નોટીસ

૧. આપનના અંશક: ભરપાઈ થયેલ ઈન્વિડટી સેવાના સંદર્ભમાં જતી કરાયેલ પ્રથમ અને અંતિમ કોલ નોની નોટીસ તારીખ ૪ જુન, ૨૦૨૬ના સંદર્ભમાં છે. આના અનુક્રમણમાં, કંપનના બોર્ડ અને ડાયરેક્ટરો (બોર્ડ) ૨૭ ઓક્ટોબર, ૨૦૨૬ના રોજ, ગુજરાત, નિયત, સંરૂપના સંરૂપના સંરૂપના સંરૂપના સંરૂપના સંરૂ

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
SURYA BAKERY AND CONFECTIONERY PRIVATE LIMITED
ENGAGED IN THE FOOD PRODUCTS AT VADODARA, GUJARAT
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN	Surya Bakery and Confectionery Private Limited PAN No.: AALCS3733N CIN No.: U15410GJ2007PTC051227
2	Address of the registered office	24-312, GH6 Colony, 077 Padra Police Lines, Akota, Vadodara - 390020, Gujarat
3	URL of website	NA
4	Details of place where majority of fixed assets are located	Vadodara, Gujarat
5	Installed capacity of main products/ services	Not Applicable
6	Quantity and value of main products/ services sold in last financial year	NIL
7	Number of employees/workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by emailing: crp.sbccl@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by emailing: crp.sbccl@gmail.com
10	Last date for receipt of expression of interest	13.11.2026
11	Date of issue of provisional list of prospective resolution applicants	23.11.2026
12	Last date for submission of objections to provisional list	28.11.2026
13	Date of issue of final list of prospective resolution applicants	08.12.2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13.12.2026
15	Last date for submission of resolution plans	12.01.2027
16	Process email id to submit Expression of Interest	crp.sbccl@gmail.com
17	Details of the corporate debtor's Registration status as MSME	GJ24C0020989 (UAM Number)

Sd/- Chirag Rajendrakumar Shah
Deemed Resolution Professional in the matter of Surya Bakery and Confectionery Private Limited
IBBI/PA-001/PA-P01169/2018-19/11837
AFA Valid Upto: 31st December, 2026

208, Ratnraj Spring, Beside Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009

Date: 29.10.2026
Place: Ahmedabad

ashika

Growing and Sharing with you

ASHIKA GLOBAL SECURITIES LIMITED
(formerly, Ashika Credit Capital Limited)
CIN: L67120WB1994PLC062159

Regd Office: Trinity, 7th Floor, 226/1, AJC Bose Road, Kolkata-700020,
Phone: +91 33 40102500
Email: secretarial@ashikagroup.com, Website: www.ashikagroup.com

NOTICE

UPDATE ON CHANGE IN NAME OF THE COMPANY – RECEIPT OF FRESH CERTIFICATE OF REGISTRATION (CoR) FROM THE RESERVE BANK OF INDIA (RBI)

In continuation to our notice dated June 29, 2026 and July 23, 2026, this is to inform all stakeholders including shareholders, customers, lenders, business associates and suppliers and all the Regulatory bodies and the general public that **Ashika Credit Capital Limited** (CIN: L67120WB1994PLC062159) has changed its name to **Ashika Global Securities Limited** (CIN: L67120WB1994PLC062159) pursuant to the Fresh Certificate of Incorporation issued by the Ministry of Corporate Affairs (Registrar of Companies, Kolkata) on **June 23, 2026**, approvals received from BSE Limited ("BSE") and the National Stock Exchange of India Limited ("NSE") on July 21, 2026 and accordingly the Company has received the Fresh Certificate of Registration issued by the Reserve Bank of India bearing No. 05.2892 on October 27, 2026.

Except for the change in name, there is no change in the legal status, ownership, management, business operations, rights or obligations of the Company. All existing agreements and arrangements executed under the former name shall continue to be valid and enforceable under the new name.

We request to kindly take note of the above changes.

Dated : 28.10.2026
Place : Kolkata

For, Ashika Global Securities Limited
(formerly, Ashika Credit Capital Limited)
Sd/-
Anju Mundhra
Company Secretary & Chief Compliance Officer
F6686

motilal oswal
Home Finance

Motilal Oswal Home Finance Limited
Regd. Office: Motilal Oswal Tower, Rahmullah Sayani Road, Opposite Parel S.T. Depot, Prabhadevi, Mumbai - 400 025.
Tel: +91 8291889898, Fax: +91-22 5036 2365, Website: www.motilaloswalhf.com
(CIN: U65923MH2013PLC248741)

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE HALF YEAR ENDED 30 SEPTEMBER 2026
(Pursuant to Regulation 52(8), read with Regulation 52(4), of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015)

(₹ in Lakhs, unless otherwise stated)

Sr. No.	Particulars	Half year ended		Year ended
		30 September 2026 (unaudited)	30 September 2025 (unaudited)	31 March 2026 (Audited)
1	Total Income From Operation	45,219	36,858	80,082
2	Net Profit for the period (before Tax Exceptional and/or Extraordinary items) (refer note III)	8,889	7,342	20,860
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items) (refer note III)	8,889	7,342	20,860
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items) (refer note III)	6,891	5,786	15,884
5	Total Comprehensive Income for the Period [Comprising Profit for the period (after tax) and other comprehensive income (after tax)]	6,727	5,960	16,335
6	Paid Up Equity Share Capital	60,894	60,711	60,780
7	Reserve (excluding revaluation reserve)	1,07,392	89,019	99,995
8	Securities Premium Account (included above)	28,478	27,605	28,135
9	Net worth	1,68,321	1,49,858	1,58,569
10	Outstanding debt	4,92,285	3,85,179	4,61,721
11	Outstanding Redeemable Preference Share	-	-	-
12	Debt Equity Ratio	2.92	2.57	2.87
13	Earning Per Share (in INR) (for continuing and discontinued operations)			
1	Basic:	0.11	0.10	0.26
2	Diluted:	0.11	0.09	0.26
14	Capital Redemption Reserve#	NA	NA	NA
15	Debiture Redemption Reserve#	NA	NA	NA
16	Debt Service Coverage Ratio#	NA	NA	NA
17	Interest service coverage ratio#	NA	NA	NA
18	Total debts to total assets (%)	73.19%	68.14%	73.07%
19	Net profit margin (%)	15.24%	15.70%	19.83%
20	(i) Capital to Risk Weighted Asset Ratio (CRAR) (%)	34.91%	42.49%	37.51%
	(ii) Gross non performing assets (%)	1.52%	1.56%	0.87%
	(iii) Net non performing assets (%)	0.91%	0.92%	0.49%
	(iv) Liquidity coverage ratio (%)	158.22%	199.87%	163.94%

The Company is registered with Reserve Bank of India as Housing Finance Company, hence these ratios are not applicable.

Note:

1 The above is an extract of the detailed format of quarterly and half yearly financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations) (as amended from time to time). The full format of the quarterly and half yearly financial results are available on the websites of the Stock Exchange i.e. BSE Limited (www.bseindia.com) and the Company (www.motilaloswalhf.com).

2 For the other line items referred in Regulation 52 (4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchange i.e. BSE Limited and can be accessed at www.bseindia.com

3 The above unaudited financial results of Motilal Oswal Home Finance Limited (the 'Company') for the quarter and half year ended 30 September 2026 have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 28 October 2026.

4 The previous period / year figures have been regrouped / reclassified wherever necessary to confirm to the current financial period figures.

5 Further, the aforementioned results can also be accessed through the Quick Response Code (QR Code) as provided below:



For and on behalf of the Board of Directors of
Motilal Oswal Home Finance Limited
Sd/-
Sukesh Bhowal
Managing Director & CEO
DIN: 10242971
Place: Mumbai, Date: 28 October 2026

IL&S | Private Equity

IL&S Investment Managers Limited
Regd. Office : The IL&S Financial Centre, Plot No. C-22, G Block, Bandra-Kurla Complex, Bandra (E), Mumbai 400 051
CIN : L85999MH1986PLC147981
Tel. No. : +91-22-28533333 Email : investorrelations@ifcindia.com
Website : <https://imlindia.com>

SPECIAL WINDOW - RE-LODGE/MENT OF PHYSICAL SHARE TRANSFER REQUESTS

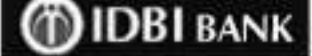
Pursuant to Circular issued by the Securities and Exchange Board of India (SEBI) dated January 30, 2026, shareholders are informed that a special window is open from February 5, 2026 to February 4, 2027 for transfer and dematerialisation of physical securities which were sold/purchased prior to April 01, 2019. The special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/ or otherwise.

Shareholders may contact Company's RTA to: **MUF&G Intime India Private Limited**, C-101, Embassy 247, L B S Marg, Vikhroli (West), Mumbai 400083. Contact details: +918108116767, 022-49186060, Email id: mt.helpdesk@in.mprns.mufg.com

Please note that the shares lodged/ re-lodged for transfer shall be processed only in demat mode

For **IL&S Investment Managers Limited** Sd/-
Prasad Chaoji
Company Secretary & Compliance Officer

Place : Mumbai
Date : October 28, 2026

IDBI BANK

CIN:L65190MH2004GO1148838
Regd. Office - IDBI Tower, WTC Complex, Cuffe Parade, Mumbai- 400 005
Phone-(022) 66553336 & 66553062,
e-mail: idbiequity@idbi.co.in, website-www.idbi.bank.in

ATTENTION SHAREHOLDERS

OPENING OF SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

Notice is hereby given to Shareholders that in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-P001/3750 dated January 30, 2026, a Special Window has been opened for a period of one year from **February 05, 2026 to February 04, 2027** to facilitate transfer and dematerialisation of physical securities.

The special window is available for transfer and demat of physical shares which were sold/ purchased prior to April 01, 2019. Additionally, the facility is available for such transfer requests which were submitted earlier and were rejected/ returned/not attended due to deficiency in the documents/process/ or otherwise. Shareholders are requested to refer the below given matrix to understand the applicability of Special window-

Execution date of transfer deed	Lodged for transfer before April 01, 2019	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
	Yes (it was rejected/ returned earlier)	Yes	✓
	No	No	X
	Yes	No	X

Kindly note that request(s) which are accompanied by Original Share Certificate(s) along with transfer deed(s) and other supporting documents will only be considered under the Special Window.

Further the following cases will not be considered under the window:

- Cases involving disputes between transferor and transferee will not be considered in this window and may be settled by transferor and transferee through court/NCLT process.
- Securities which have already been transferred to Investor Education and Protection Fund (IEPF)

All shares re-lodged during this period will be processed through transfer-cum-demat mode i.e. shares will only be issued in dematerialised form after transfer and will be subject to a one year lock in period.

Eligible shareholders are requested to dispatch the documents to Bank's Registrar and Transfer Agent (RTA): **KFin Technologies Ltd., (Unit: IDBI Bank Ltd), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad – 500 032. [Toll Free No. 1800-309-4001, E-mail: einward.rts@kfintech.com]**

After dispatching the documents, shareholders are requested to simultaneously inform the Bank via email at idbiequity@idbi.co.in.

For IDBI Bank Limited
(Jyothi Biju Nair)
Company Secretary
Membership No: A20554

Place : Mumbai
Date : October 29, 2026

SMARTLINK HOLDINGS LIMITED

CIN : L26109GA1993PLC001341
Registered office: L-7, Verna Industrial Estate, Verna, Goa - 403 722
Website: www.smartlinkholdings.com

EXTRACT OF STATEMENT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2026

(₹ in Lakhs)

Particulars	3 months ended 30.09.2026 (Unaudited)	3 months ended 30.06.2026 (Unaudited)	3 months ended 30.09.2025 (Unaudited)	Half-year ended 30.09.2026 (Unaudited)	Half-year ended 30.09.2025 (Unaudited)	Year ended 31.03.2026 (Audited)
Total income from operations (net)	8,283.71	6,941.31	7,257.01	15,225.02	11,290.03	27,993.48
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	546.98	744.30	271.38	1,291.28	557.30	1,763.77
Net Profit / (Loss) for the period (after Exceptional and/or Extraordinary items before tax)	546.98	744.30	271.38	1,291.28	557.30	1,763.77
Net Profit / (Loss) after taxes, after extraordinary items	404.85	560.66	186.33	965.51	403.84	1,314.55
Total Comprehensive income for the period	413.63	568.89	179.04	982.52	389.25	1,348.57
Equity Share Capital	199.50	199.50	199.50	199.50	199.50	199.50
Reserves (excluding Revaluation Reserve as shown in Balance Sheet of previous year)	N.A.	N.A.	N.A.	N.A.	N.A.	20,780.57
Earnings per share (before extraordinary items) (of ₹ 2/- each)						
Basic and Diluted	4.06	5.62	1.87	9.68	4.05	13.18
Earnings per share (after extraordinary items) (of ₹ 2/- each)						
Basic and Diluted	4.06	5.62	1.87	9.68	4.05	13.18

Key standalone financial information is given below:

Particulars	3 months ended 30.09.2026 (Unaudited)	3 months ended 30.06.2026 (Unaudited)	3 months ended 30.09.2025 (Unaudited)	Half-year ended 30.09.2026 (Unaudited)	Half-year ended 30.09.2025 (Unaudited)	Year ended 31.03.2026 (Audited)
Income from Operations	4,112.10	2,413.18	2,852.98	6,525.28	4,730.50	12,546.81
Profit / (Loss) Before Tax	(53.21)	141.59	(48.76)	88.38	(30.89)	1,335.14
Profit / (Loss) After Tax	(32.71)	107.17	(38.60)	74.46	(26.66)	1,321.99
Total Comprehensive income for the period	(29.22)	110.54	(43.09)	81.32	(35.64)	1,335.71

Notes :

a) The unaudited consolidated financial results for the quarter and half year ended September 30, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meetings held on October 28, 2026 which has been subjected to review by the statutory auditors of the Company.

b) The Company operates in one primary segment i.e. Networking/IT Products.

c) The above is an extract of the detailed format of Quarterly and half yearly Financial Results filed with Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange websites and at the website of the Company. The same can be accessed by scanning the QR code provided below.

BSE: <https://www.bseindia.com/xml-data/corpfiling/AttachLive/5602288c-59c3-4c14-b16a-5a3e63d71ceb.pdf>
NSE: https://nsearchives.nseindia.com/corporate/SMARTLINK_28102026130323_Smartlink_Outcome_of_Board_Meeting_30092026.pdf



For and on behalf of the Board
K. R. Naik
Executive Chairman
DIN: 00002013

Place : Mumbai
Date : 28th October, 2026

JSW Energy Limited

CIN : L74999MH1994PLC077041
Registered Office: JSW Centre, Bandra-Kurla Complex, Bandra (E), Mumbai - 400 051
Tel.: 022-4286 1000 Fax: 022-4286 3000 Email: jswel.investor@jsw.in Website: www.jsw.in

Extract of Statement of Standalone Financial Results for the Quarter and Six months ended September 30, 2026

(₹ Crore)

Particulars	Quarter Ended			Six months ended		Year Ended
	30.09.2026	30.06.2026	30.09.2025	30.09.2026	30.09.2025	31.03.2026
				Unaudited	Unaudited	Audited
Total Income from Operations	922.26	1,101.07	779.86	2,023.33	1,695.55	3,029.40
Net Profit / (Loss) for the period (before Tax, Exceptional)	177.75	193.48	192.84	371.23	377.53	845.70
Net Profit / (Loss) for the period before tax (after Exceptional)	177.75	193.48	192.84	371.23	377.53	824.08
Net Profit / (Loss) for the period after tax (after Exceptional)	261.21	187.99	190.17	449.20	352.03	859.02
Total Comprehensive Income for the year [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	40.85	965.95	921.11	1,006.80	827.13	1,217.67
Paid up Equity Share Capital (net of treasury shares)	1,833.01	1,832.44	1,746.50	1,833.01	1,746.50	1,756.18
Net worth (As per section 2(57) of Companies Act, 2013)	23,895.76	24,144.49	15,602.18	23,895.76	15,602.18	17,250.18
Earnings Per Share (of ₹ 10 each) (not annualised)						
Basic (₹)	1.43	1.05	1.09	2.48	2.02	4.92
Diluted (₹)	1.39	1.02	1.09	2.42	2.02	4.89
Debt Service Coverage Ratio (in times)	1.35	1.09	0.71	1.20	0.88	0.88
Interest Service Coverage Ratio (in times)	3.04	2.96	2.95	3.00	2.92	3.04
Debt Equity Ratio (in times)	0.52	0.45	0.61	0.52	0.61	0.61

Extract of Statement of Consolidated Financial Results for the Quarter and Six months ended September 30, 2026

(₹ Crore)

Particulars	Quarter Ended			Six months Ended		Year Ended
	30.09.2026	30.06.2026	30.09.2025	30.09.2026	30.09.2025	31.03.2026
				Unaudited	Unaudited	Audited
Total Income from Operations	6,368.47	5,207.13	5,177.42	11,575.60	10,320.79	18,901.13
Net Profit / (Loss) for the period (before Tax, Exceptional)	1,347.86	695.81	955.49	2,043.67	1,970.90	2,051.01
Net Profit / (Loss) for the period before tax (after Exceptional)	1,347.86	695.81	955.49	2,043.67	1,970.90	1,985.82
Net Profit / (Loss) for the period after tax (after Exceptional)	1,141.04	532.70	824.27	1,673.74	1,660.13	2,762.41
Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	936.66	1,479.04	1,682.22	2,415.70	2,127.52	3,061.67
Paid up Equity Share Capital (net of treasury shares)	1,833.01	1,832.44	1,746.50	1,833.01	1,746.50	1,756.18
Net worth (As per section 2(57) of Companies Act, 2013)	31,430.91	30,901.82	21,554.88	31,430.91	21,554.88	23,501.31
Earning Per Share (₹ 10 each) (not annualised):						
Basic (₹)	5.77	2.64	4.04	8.44	8.30	12.82
Diluted (₹)	5.62	2.57	4.04	8.22	8.29	12.74
Debt Service Coverage Ratio (in times)	1.47	1.25	1.20	1.37	1.21	0.86
Interest Service Coverage Ratio (in times)	2.69	2.21	2.40	2.46	2.46	2.04
Debt Equity Ratio (in times)	2.21	2.05	2.34	2.21	2.34	2.47

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results alongwith other items referred in Regulation 52(4) and Regulation 54 of the SEBI (LODR) Regulations, 2015 are available on the Stock Exchanges website of BSE (www.bseindia.com), NSE (www.nseindia.com) and the Company's website (www.jsw.in) and it can be accessed by scanning the QR.



For and on behalf of the Board of Directors
Sharad Mahendra
Jt. Managing Director & CEO
[DIN: 02100401]

Place : Mumbai
Date : October 28, 2026